

**HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**NOTICE**

**Dated: 06.04.2022**

In view of Rule 3-A of Chapter 6, Part B, Punjab and Haryana High Court Rules and Orders, Volume V, the applications on the prescribed proforma **Annexure-'A'** alongwith the requisite documents mentioned therein are invited from the Advocates who ordinarily practice in Punjab and Haryana High Court, Chandigarh, for inclusion of their name on the Roll of Advocates.

The application may be submitted within a period from 18.04.2022 to 26.04.2022 on working days between 10:00 A.M. to 5:00 P.M. at ordinary filing counter no. 1 & 2 near pass counter.

The documents acceptable as proof of Address are mentioned at **Annexure-'B'**.

The applicant (who is not the member of Bar Association/Advocate's Association, Punjab and Haryana High Court Chandigarh) applying for the issuance of certificate by the Registrar General shall also submit the provisional application on prescribed proforma **Annexure-'A'** alongwith the requisite documents mentioned therein. The said application shall also be accompanied by the following documents:-

1. An affidavit in support of application seeking certificate from the Registrar General, mentioning therein his/her complete particulars including enrollment number.
2. Proof of appearance/presence at least in 10 cases before this Court in the last six months (list of such cases be attached).

Law Firms (partnership firm of two or more Advocates) are also eligible for enrollment on Roll of Advocate provided that the partnership is registered with the Registrar of Firms. In case of an application by the Law Firm, the application shall be accompanied by the documents in support of registration of the Firm with the Registrar of Firms and an undertaking that any change in the composition of the partnership Firm shall be duly notified by the partner(s) to the Registrar General.

An Advocate designated as Senior Advocate under section 16 (2) of the Advocates' Act, 1961, to act or appear in the Court, is not required to be enrolled on the Roll of Advocates.

In order to avoid last minute rush, the advocates are requested to submit their application at the earliest and not to wait till the last date.

The Advocates are also requested to strictly adhere to Covid-19 protocol guidelines issued by the Government viz. wearing of masks, social distancing and use of hand sanitizer etc.

**Note:- The advocates who are members of Punjab and Haryana High Court Bar Association and have already applied for inclusion of their name on Roll of Advocate in pursuance to notice dated 12.01.2021 need not apply afresh.**

  
Registrar (Rules)



**Annexure-B**

The advocates seeking their enrolment on the Roll of Advocates shall furnish any of the following documents as a proof of their address:-

1. Aadhar Card.
2. Latest Landline Telephone Bill.
3. Rent deed/Rent Agreement/Lease Deed (registered with Sub-Registrar of U.T. Chandigarh, District Mohali or District Panchkula).
4. House Allotment Letter.
5. Water/Electricity Bill.
6. Passport.
7. Driving License.
8. Property Tax Receipt (not older than one year).
9. Gas connection with latest receipt of refill of gas cylinder (not older than three months).
10. Ration Card.
11. Other documents acceptable as address proof as per Unique Identification Authority of India.

**Note:-** (i) The applicant-advocate operating his/her office from residence may furnish an undertaking that his/her residential and office address is same.  
(ii) Rent Deed for a period of less than One year duly authenticated by Notary Public will also be accepted as proof of address.